

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH  
NEW DELHI

O.A.335/91

New Delhi this the 3rd day of October, 1996,

Hon'ble Shri S.R.Adige, Member (A)  
Hon'ble Dr.A.Vedavalli, Member (J)

Shri Charan Singh,  
S/o Shri Sanwal Das,  
Ex-Driver, Grade 'C',  
Northern Railway,  
Tundla,  
R/o Nagla Ram Kishan,  
Tundla.

C/o Shri B.S.Mainee,  
Advocate,  
240, Jagriti Enclave,  
Vikas Marg Extension,  
Delhi-110092.

....Applicant

(By Shri B.S.Mainee, Advocate)

Versus

Union of India: Through :

1. The General Manager,  
Northern Railway,  
Baroda House, New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Allahabad.

....Respondents

**(None appeared for respondents.)**

ORDER (ORAL)

By Hon'ble Shri S.R.Adige, Member (A)

We have heard Sh.B.S.Mainee, I.d. counsel for applicant. Shri Mainee has stated that the applicant's revision petition dated 26.6.89 against his order of dismissal has not yet been disposed of by the respondents.

**2.** We accordingly dispose of this O.A. with direction to the respondents to dispose of the applicant's revision petition dated 26.6.89 with a detailed speaking order, on merits, in accordance

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with the rules and instructions on the subject within three months from the date of receipt of this order.

3. If any grievance of the applicant still survives thereafter, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. This OA is disposed of accordingly.  
No costs.

A Vedavalli  
( DR.A.VEDAVALLI )  
MEMBER(J)

S.R.Adige  
( S.R.ADIGE )  
MEMBER(A).